

issue with them. In total we are 20 officers here but you don't worry about us. The Government of India can contact the Government of Pakistan for our release". It is a pity whether any contact has been made in this regard till date or not.

There is yet another instance. The place of Flight lieutenant Vijay Tambe, was brought down on second day of the 1971 war and the Sunday Observer, Pakistan had published his name on December, 5, 1971 in their news. Today, he is in Pakistani jail. His wife Shrimati Damyanti Tambe is Arjun award winner and she has been former national Badminton Champion. She is now 47 years old and she is now very distressed. She feels so much depressed that she has said that she is having no son but if she had a son, she would have asked him to do a job of hawker instead of joining defence for us.

[English]

MR. DEPUTY SPEAKER : Please keep silence. There should be no side talk.

(Interruptions)

[Translation]

SHRI SATYA DEO SINGH : Hon'ble Deputy Speaker, Sir, this is a very serious matter. This is heart rendering matter.

13.00 hrs.

Today when a period of 25 years has passed, several Governments had been in power and out of it, but the prisoners of Indo-Pak war have not to been released and it is a blow on our democratic norms. It would bring down the high morale of our defence forces as well as it would be shameful for our country. I would like to say to the leader of the House Shri Paswan ji and I also believe that the House is very well aware of the fact that 54 Indians are lying in the jail of Pakistan they have shown their courage by protecting the borders, by paying respect to our country, without bothering their family they were ready to sacrifice themselves for the prosperity of our country and also to keep the democratic traditions alive and the nation prosper. The Government should announce about the steps it is going to take for them at the earliest and how is it going to pressurise Pakistan on this issue. It is also a point of violation of international rules for human rights. Mr. Deputy Speaker Sir, I would request the Government through you to kindly speakout on this issue of national importance. This issue is above our party politics and it is related to our nation. It is regarding those dignified Indian Citizens who have been detained in the prisons of Pakistan in illegal manners. What are the steps the Government are going to take for their release?

MR. DEPUTY SPEAKER : I have to say something on this issue. Mr. Shivraj Singh had also given a notice for this, would he like to speak something on this?

SHRI SHIVRAJ SINGH (Vidisha) : Honourable Deputy Speaker Sir, I share the feelings and grievances expressed by honourable Satyadeo Singh. Previous 10th December was celebrated as a victory day on the occasion of our victory over Pakistan. But our brave leader and hero of the war General Manek Shaw was not seen on that occasion. Besides Lieutenant General Jagjit Singh Arora, who was responsible for surrender of as thousand Pakistani soldiers was also not seen there. Our entire nation backed the defence forces during the Indo-Pak war in 1971. But the manner in which our Government celebrated the victory day did not involve the sentiments of our country as the brave leaders of our victory was not seen. There is no point in organising such functions. Today entire nation wants to know as to why General Manek Shaw was not present there? That function was limited to a official function involving no public sentiment. The Government should be answerable to the public that by demoralizing the defence forces in such a manner how anyone would be inspired to join our defence forces and sacrifice every thing for the nation?

MR. DEPUTY SPEAKER : Before Calling any other member to speak, I add that it is a very serious issue. We have deported as thousand soldiers prisoners of war of Pakistan detained in our country but our soldiers are still detained in Pakistan as prisoners. Therefore, I would request the Government to consider this matter as it is shame on us. The Government should take a serious note of it. I remember a urdu couplet which I quote here :

"Kis ko rahate hai bure Vakta ke Saathi yaad,
Subah hote hi chiragon ko Bujha dete hai".

They should be remembered as they have sacrificed everything. I would request the Government to take a serious note of it.

SHRI SATYA DEO SINGH : Honourable Deputy Speaker Sir, I am grateful to you as you have associated yourself with our feelings. The Government should answer to it.

SHRI RAM VILAS PASWAN : I since it is a direction of the Chair, and nothing is above it. The Government would certainly consider this issue.

[English]

SHRI P.R. DASMUNSI : Mr. Deputy Speaker, Sir, I would like to draw your attention and, through you, the attention of the Government to a serious matter. The hon. Prime Minister has many a time expressed his concern about the urban development programmes of the country. The other day, the House has also debated the M.P.'s Local Area Development Programme and the necessary fund availability. With a very heavy heart, I would like to inform you, Sir, that for the last four months, I have been watching the cities of Ahmedabad, Kanpur, Agra and Howrah which top the list of polluted cities

and have many other problems. This was brought to the notice of the Planning Commission and the Government of India. I personally took up with them the matter of the city of Howrah, without whose development, the development of Calcutta is not possible. I am shocked to say that even though the Planning Commission had allotted funds for the slum development of the North India, mainly Bihar and U.P., to which a large part of the Muslim community, the poorest of the poor, belongs, the city of Calcutta has not been given anything.

Sir, I may inform that the film 'City of Joy' was based only on the slums of the city of Howrah known as 'Feelkhana'. Sir, I am shocked to say that in spite of the written directions of Prof. Madhu Dandavate, Deputy Chairman of the Planning Commission, no amount was transferred to the city till this date. If this kind of harassment goes on and the package which was supposed to be given for Howrah is not given, it will be difficult. With responsibility I am telling you that I got an official communication. The Planning Commission is not giving any head to it. The Ninth Plan document will be finalised very soon. If this kind of treatment is done on a political basis as to who belongs to which party, the development of this country would be at jeopardy and at stake...*(Interruptions)* Sir, similar is the case of the cities of Kanpur, Agra and Ahmedabad

I would like to inform you that only due to malaria and wrong method of application of the polio vaccine several people have died. In village Dholagarh which is on the border of the constituency of Shri Hannan Mollah and which is a part of my constituency, three children died only day before yesterday only because of the wrong method of application of polio vaccine. I have brought to the notice of the hon. Prime Minister about the development aspect of this area. The hon. Prime Minister referred it to the Planning Commission. In spite of that, if something is not done due to leakage and non-cooperation of the bureaucracy of either the State or the Centre, the people cannot be made victims...*(Interruptions)* Sir, anybody who resides in West Bengal has to first reach Howrah station. He cannot cross Calcutta without crossing the Howrah Bridge. The entire population there is from Bihar and Uttar Pradesh. They were the victims. There is no drinking water. There is no place for them to stay.

13.07 hrs.

(Shri Nitish Kumar in the Chair)

The slums are in a very horrible condition. I have been arguing this point. It was not taken up seriously. Finally, I came to know that no package is being accepted by the West Bengal Government to be placed before the Planning Commission for special grant for the city of Howrah as in the case of Kanpur. It was assured earlier. A direction was given in writing that the

largest possible money for the slums should be spent for this city. It was given by Prof. Madhu Dandavate. But till this date not a single paisa was given to the slums. If this discrimination persists, what will be the role of the Members of Parliament to defend their constituencies? What will be the role of the political parties?

Sir, I demand the Government to take note of this and immediately take it up with the Planning Commission and the Ministry of Urban Development. This cannot continue for long. If this is not done, I tell you that the people of Bihar and Uttar Pradesh, who are part of my constituency and stay in that condition cannot tolerate. They conveyed a message that if the development package is not accepted and granted, they will stop the Rajdhani Express and the Rajdhani Express will not be allowed to move from Howrah station to Delhi. No train will be allowed to move...*(Interruptions)* This is not a matter to laugh at.

Mr. Chairman, Sir, more than 120 special trains reach Howrah. All the commuters use the city. In spite of that, the city does not get a single paisa from the Government of India and the Department of Urban Development. But everybody uses the city like anything. The people are being taken for granted. It cannot be continued like this.

Sir, can you dream of this situation? I will give you an example. I can show a video clipping. The poorest of the poor Muslims take water from the drain, boil it and then they drink it! There is no drinking water for them. I have been demanding that there should be clean water for them. We are all talking of secularism. We are defending the minorities. But the worst condition of the Muslims in the slums in India is in my constituency, Howrah. They have to drink the drain water by boiling it in a kettle. This is not a proper thing. I have drawn the attention of the hon. Prime Minister and the Ministry of Urban Development to this issue. There was not much support. This is being conducted on political reasons.

SHRI HANNAN MOLLAH (Uluberia) : Sir, I entirely support what Shri Dasmunsi has said...*(Interruptions)* Rs. 300 crore development package for Howrah is lying with the Central Government. That also should be cleared...*(Interruptions)*

SHRI P.R. DASMUNSI : Sir, only day before yesterday I have been directed by the Mayor of the city that he has no money and I should spend the quota of money from the M.Ps. Fund for this purpose. Is it possible to do this work with Rs. 70 lakh or Rs. one crore? This is being done as political discrimination. Is it the way that the Members of Parliament should be treated? The Government is silent there. The Government is keeping quiet. The people are crying.

I would like to inform that by 31st January if the package for Howrah is not announced, I will not allow

any train to move from Howrah to Delhi. Whatever be the consequences let the Government face them.

[Translation]

MR. CHAIRMAN : How would have the trains troubled.

[English]

SHRI P.R. DASMUNSI : Sir, it is the pain of the people. I will show you the video clipping.

[Translation]

Had you seen the dead bodies you would have shed tears. No medicines are available for treatment of the children. The Centre is not responding inspite of several demands for funds. It is not the right way. Whether it is not an injustice.

[English]

(Interruptions) The West Bengal Government should accept it as soon as possible. This is my request.

[Translation]

MR. CHAIRMAN : Only Mr. Mahendra Kumar's speech will go on record. (Interruptions)

VAIDYA DAU DAYAL JOSHI (Kota) : Sir, I did not get even a single opportunity to speak in this session.

MR. CHAIRMAN : Did you give a notice for that.

VAIDYA DAU DAYAL JOSHI : Yes Sir, I have given a notice for this purpose.

MR. CHAIRMAN : O.K. it is alright. Every one should get an opportunity. (Interruptions) There is a provision for giving a notice in the morning but not in the evening.

SHRI MAHENDRA KARMA (Bustar) : Mr. Chairman Sir, I would like to draw the attention of honourable Health Minister through you. Whokhard Limited is a multinational company which is manufacturing life saving drugs under I.V. infusion. Here, we have an example of the manufacturing of drugs by the multinational companies in a cereless manner. Insects, worms and fungus were found in the medicines produced under DNS batch 95616 it's manufacturing date was 95 where at it's expiry date was 98. In other cases the date of manufacturing was April 96 and in another case year 96 only where as the expiry date of all these medicines was 99. Fungus were found in all these medicines. (Interruptions)

MR. CHAIRMAN : You are not allowed to put all these things here in the House.

[English]

SHRI MAHENDRA KARMA : I have already mentioned about it in my notice.

[Translation]

I would like to put these things on the table of the House.

MR. CHAIRMAN : You are not supposed to put all these bottles on the table of this House. only documents should be placed here

SHRI MAHENDRA KARMA : Mr Chairman Sir these medicines have been manufactured in a time difference of two three months. We can very well guess the intention of these multinational companies by the incident of fungus and ants being available in the medicines manufactured by them and it is evident from this fact that profit earning is the only motive of these companies. Sir, I would request you to get the licence of these companies cancelled and these multinational companies should not be given responsibility or permission for manufacturing of life saving drugs. Such a responsible job should be given to only Indian companies and this should be done only after proper examination and for examination. (Interruptions)

MR. CHAIRMAN : You please put it down.

SHRI MAHENDRA KARMA : I want to put it on the table of the House otherwise there would not be any proof. I am speaking on. (Interruptions)

MR. CHAIRMAN : You may please display all these things before the Minister and the Government should also take note of it as it is a serious matter. Please take your seat.

VAIDYA DAU DAYAL JOSHI : Honourable Chairman Sir, from the last session I have been taking about the Kota based Udyog Instrumentation Limited of the Central Government. I am going to know that their problem has not been resolved and the employees are not getting their salaries for the past three months. Today nearly 25 thousand dependents of these three thousand and five hundred employees are in the State of dying due of hunger. I request time and again, to arrange working capital and bank loan for them. I met the honourable Minister personally but I am sorry even their genuine demand could not be met. It was a leading company with better output but certain financial mishandling and inability of highes officials were responsible for this company's running in loss where at this leading industry was running efficiently for the past three years.

The Government is not trying in anyway for overcoming the losses incurred by this company. It is my humble request to the honourable Minister for Industry, through you, regarding his immediate action for revival of this good company and to orders the banks to arrange working capital for this company. The Government have put an effort to write off millions of rupees in the bad debt and in the same way the amount of loss incurred by this industry should also be written off.